

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date: 03.11.2020

**Misc. Application No. 403 of 2020
(Delay Application)
And
Appeal No. 402 of 2020**

Rajesh Kumar ...Appellant

Versus

Securities and Exchange Board of India ...Respondent

Mr. Amit Gupta, Advocate with Ms. Kapila Mahendroo,
Advocate for the Appellant.

Mr. Suraj Chaudhary, Advocate with Ms. Nidhi Singh and
Ms. Kinjal Bhatt, Advocates i/b Vidhii Partners for the
Respondent.

ORDER:

1. We have heard Mr. Amit Gupta, learned counsel along with Ms. Kapila Mahendroo, advocate for the appellant and Mr. Suraj Chaudhary, learned counsel along with Ms. Nidhi Singh and Ms. Kinjal Bhatt, advocates for the respondent through video conference. Order reserved.

2. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be

issued by the Registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.

Justice Tarun Agarwala
Presiding Officer

Dr. C.K.G. Nair
Member

Justice M. T. Joshi
Judicial Member

03.11.2020
PK